

unlawful assemblies is laid on the Table of the House. [Placed in Library. See No. LT-4859/85].

#### Fertiliser Units

**2168. Shrimati Tarkeshwari Sinha:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Austria and Hungary have accepted the proposal to set up fertilizer units in India; and

(b) if so, the progress made in the matter?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) and (b). An offer has been received from M/s. Voest of Austria for supply of plants for the manufacture of certain types of fertilizers under Austrian credit. The experience and suitability of the firm in the field of complex fertiliser manufacture are under examination. No proposals have been made by Hungary to set up fertilizer units in India.

#### Delay in the Supply of Copies of Judgments in Delhi Courts

**2169. Shrimati Savitri Nigam:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that great delay is caused in the Delhi Courts in providing copies of the judgments to the persons concerned; and

(b) if so, the steps Government propose to take in the matter?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No, Sir.

(b) Does not arise.

वैज्ञानिक तथा औद्योगिक अनुसन्धान परिषद् में प्रशासनिक पद

**2170. श्री ए० ला० बाबुवाल :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वैज्ञानिक 1 औद्योगिक अनुसन्धान परिषद् ने प्रशा-

सनिक पदों के बारे में ऐसा नियम बनाया है कि प्रशासनिक पदों पर किसी भी व्यक्ति को एक वर्ष से अधिक समय तक म्थानापन नहीं रहने दिया जायेगा;

(ख) यदि हाँ, तो वैज्ञानिक तथा औद्योगिक अनुसन्धान परिषद् के मुख्यालय में ऐसे अधिकारियों की संख्या क्या है जिन पर उपरोक्त नियम लागू नहीं किया गया और इस के क्या कारण हैं; और

(ग) इस के क्या कारण हैं ?

शिक्षा मंत्रालय में उपमंत्री (श्रीमती सौन्दरम रामचन्द्रन्) : (क) जी, नहीं ।

(ख) और (ग). प्रश्न नहीं उठता ।

#### Merit Scholarships

**2171. Shri Yashpal Singh:** Will the Minister of Education be pleased to state:

(a) whether parents of the children selected this year for the award of merit scholarships for study in residential schools have represented to Government asking for full concessions;

(b) if so, the nature of their demand; and

(c) the decision taken thereon?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) Representations were received from two parents.

(b) One parent represented that the income criteria should be abolished or falling that the existing rules may be modified as follows:—

(i) full exemption from school fees if income of parents is less than Rs. 1,000 p.m.,

(ii) exemption from half school fees if income is between Rs. 1,000 to Rs. 2,000 p.m.,

(iii) No exemption if income exceeds Rs. 2,000 p.m.